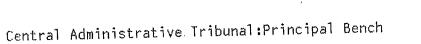
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by Montble Chairman and Howble Mr. R. H. Ahoota, member (A) on 19/1/86

CO/CI



OA No. 1509/96

New Delhi, this the 19th day of July,1996

Hon'ble Mr. Justice A.P.Ravani, Chairman Hon'ble Mr. R.K.Ahooja, Member (A)

Shri Naveen Chander s/o late Harbans Lal r/o WP-177B,Pitampura, Delhi-34.Applicant (By Shri K.N.Bahuguna,Advocate)

-Versus-

- Council of Scientific &
 Industrial Research,
 ANUSANDHAN BHAWAN'
 Rafi Marg, New Delhi.
 through its Joint Secretary.
- Director, Publication and Information Directorate, Dr. K.S.Krishanan Marg, New Delhi-12.
- 3. Shri Ashok Kalra,
 Senior Stenographer,
 Publications & Information Directorate,
 Dr. K.S.Krishnan Marg,
 New Delhi-12. ...Respondents

ORDER (Oral)

By Hon'ble Mr. Justice A.P.Ravani, Chairman -

The applicant is serving as a Junior Stenographer under the respondents. He claims benefit of 10 years cadre review scheme and on this basis he claims to be promoted. His grievance is that his junior i.e. respondent no. 3 has been promoted to the post of Senior Stenographer but he has not been considered for promotion. Hence, this application.

2. Having regard to the facts and circumstances of the case and particularly in view of the fact that the representation dated May 17,1995 made by the applicant to respondent no. 2 i.e. Director, Publication & Information Directorate, New Delhi, has so far not been decided, it would not be

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proper to entertain the application at this stage. If the following directions are given and the 0.A. is disposed of, it would meet the ends of justice:-

- (i) The applicant is directed to file three copies of the application in the Registry of the Tribunal latest by July 25, 1996.
- (ii) Registry of the Tribunal is directed to send a copy of this order together with the copy of the application to the respondent no.2;
- (iii) Respondent no. 2 i.e. Director, Publication & Information Direcatorate, New Delhi is directed to decide the representation of the applicant on merits and in accordance with law, which, as stated in the application has been submitted to him on 17th May, 1995. Respondent no. 2 is further directed to decide the said representation latest by September 30,1996. A copy of the decision that may be taken by the respondent no. 2 in appeal shall be served upon the applicant by registered AD post and also by ordinary post under certificate of posting within a period of three days from the date of taking of the decision.
- 3. If the applicant feels aggrieved by the decision that may be taken by the respondent no. 2, it will be open to him to challenge the legality and validity of that order before the appropriate forum.
- 4. Subject to the aforesaid observations and directions, the application stands disposed of.

(R.K.Ahoo)a)

Member (A)

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() / (A.P.Ravani) Chairman